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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**



**C.P. (I.B) No. 174/9/NCLT/AHM/2017**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Rudra Mercantile Trade  
V/s.  
Nugan Machineries Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI K. PARIKH a.w. KAVANKUMAR MANKAD	Advocate	Respondent	
2.	ISHAN P. SHAH	Advocate	Petitioner	

**ORDER**

Learned Advocate Mr. Ishan Shah present for Operational Creditor/Petitioner.  
Learned Advocate Ms. Vaibhavi Parikh with Learned Advocate Mr. Kavankumar  
Mankad i/b Lexperts present for Respondent.

Objections filed.

At request of both sides counsels on the ground of settlement.

List the matter on 07.12.2017.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 30th day of November, 2017.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**